

08.12.2020

Present order shall dispose off the bail application of accused Dipanshu s/o Lt. Sh. Amit Kumar.

Present: Ld. APP for State.  
Counsel for applicant (through Webex).

It is argued by counsel for accused that accused is in custody since 18.11.2020. It is further stated that accused has falsely implicated in this case. It is further stated that nothing has been recovered from the possession of accused. It is further stated that accused is not required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by the IO that accused was arrested by PS Jagatpuri and stolen case property i.e. Mangalsutra was recovered from the possession of accused. It is further stated that TIP proceedings of accused was refused by the complainant. It is further stated that TIP of case property is still pending. It is further stated that accused has involvement in 01 other cases and a habitual offender. It is further stated that if accused released on bail, he may jump the bail.

Heard the arguments through VC and perused the record.

Considering the fact that accused is in JC since 18.11.2020 and recovery has already been effected. Further, accused is first time offender and having no previous involvement. Further, accused is a young age boy. Furthermore, in view of the ongoing Covid pandemic conclusion of trial may take some time. In view of the same, no fruitful purpose will be achieved by keeping the accused in custody. In view of the same, accused Dipanshu s/o Lt. Sh. Amit Kumar be released on bail, subject to furnishing of bail bond and one surety for a sum of Rs. 10,000/- and further bail is granted subject to the conditions that:-

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before this court on each and every date of hearing.
5. He shall further intimate the court about change of his or his surety's address.

Application is disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

BHARAT  
AGGARWAL

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Date:  
2020.12.08  
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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
08.12.2020

State vs. Himanshu S/o Lt. Sh. Amit Kumar  
FIR No. 308/20  
PS. Madhu Vihar  
U/s. 379/356 IPC

08.12.2020

Present order shall dispose off the bail application of accused Himanshu S/o Lt. Sh. Amit Kumar.

Present: Ld. APP for the state.  
Counsel for Applicant (through Webex).

It is stated that accused is in JC since 17.11.2020 and was falsely implicated in the present case. It is further stated that nothing incriminating has been recovered from the possession of accused. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that allegations against the accused person is serious in nature. It is further stated that accused was arrested by PS Jagatpuri and on the instance of accused case property was recovered from the house of accused. It is further stated that accused has involvement in 19 other cases and a habitual offender.

Heard the arguments through VC and perused the record.

In the present case, allegations against the accused are serious in nature. Further, accused has involvement in 19 other cases which shows that he is a habitual offender. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail is made out. In view of same, bail application of accused Himanshu S/o Lt. Sh. Amit Kumar stands dismissed. Application disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
08.12.2020

State vs. Ravinder Gupta @ Sanjay  
FIR No. 20671/20  
PS. Jagatpuri  
U/s. 379/411 IPC

08.12.2020

Present order shall dispose off the bail application of accused Ravinder Gupta @ Sanjay s/o Dharm Pal Gupta.

Present: Ld. APP for the state.  
Counsel for Applicant (through Webex).

It is stated that accused is in JC since 27.11.2020 and was falsely implicated in the present case. It is further stated that nothing incriminating has been recovered from the possession of accused. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that allegations against the accused person is serious in nature. It is further stated that accused was on parol in case FIR no. 98/11 u/s 365/397/394/411/34 IPC when he committed crime in the present case. It is further stated that accused has involvement in 11 other cases and a habitual offender.

Heard the arguments through VC and perused the record.

In the present case, allegations against the accused are serious in nature. Further, accused was committed offence during on parol in case FIR no. 98/11 u/s 365/397/394/411/34 IPC. Further accused has involvement in 11 other cases which shows that he is a habitual offender. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail if made out. In view of same, bail application if accused Ravinder Gupta @ Sanjay s/o Dharm Pal Gupta stands dismissed. Application disposed off accordingly.

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(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
08.12.2020